

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTING: BILASPUR

Original Application No.203/00186/2018

Bilaspur, this Friday, the 23rd day of February, 2018

**HON'BLE MR.NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE MR.RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Awadh Ram Patle, S/o Joidha Ram Patle

Aged about 51 years

Occupation Ex-Employee (Dakpal),

R/o Village & Post Sukharikala

Tahsil Kartala,

District Korba (C.G.) PIN 495671

-Applicant

(By Advocate – Shri Ashok Kumar Shukla)

V e r s u s

1. Union of India, Through the Secretary Department of Post and Communication Dak Bhawan, Sansad Marg, New Delhi India PIN 110001

2. The Chief Post Master General Meghdut Bhawan, Link Road New Delhi India, PIN 110001

3. The Member (Personnel) Postal Service Board, Government of India, Ministry of Communication and IT Department of Post, Dak Bhawan Sansad Marg New Delhi

4. The Director/Chief Post Master General (Appellate Authority) Chhattisgarh Parimandal Postal Department, Raipur (C.G.) PIN 492001

5. Director Postal Services, Chhattisgarh Circle Raipur PIN 492001

6. The Postal Superintendent Bilaspur Division Bilaspur District Bilaspur (C.G.) PIN 495001

- Respondents

(By Advocate –Shri Vivek Verma)

O R D E R (Oral)**By Navin Tandon, AM.-**

The applicant was working as Dakpal (Post Master) at Post Office, Sukharikala (Champa) District Janjgir-Champa. Disciplinary proceedings are initiated against him and he was imposed with the penalty of dismissal from service. Thereafter he preferred an appeal which has also been rejected vide order dated 03.02.2004 (Annexure A-3). Thereafter, the applicant has filed the revision petition under Rule 29 of Central Civil Services (Classification, Control and Appeal) Rules, 1965 to respondent No.3 on 23.02.2017 (Annexure A-6), which is still pending with the respondents.

2. Learned counsel for the applicant submits that the applicant would be satisfied if respondent No.3 is directed to decide his revision petition in a time bound fashion.

3. Shri Vivek Verma, learned counsel appears for the respondents on receipt of advance copy of O.A. and submits that he has no objection to it.

4. Accordingly, this Original Application is disposed of without going into the merits of the case, at the admission stage itself, by directing the respondent No.3 to consider and decide the applicant's

revision petition dated 23.02.2017 (Annexure A-6), if not already decided, with a reasoned and speaking order, within a period of 60 days from the date of receipt of a certified copy of this order.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

kc/-